

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ATAHRAVA METALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. ATAHRAVA METALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01.11.2015
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI, Under the Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2015PTC269756
5.	Address of the registered office and principal office (if any) of corporate debtor	102, A-wing, Bonzer Avenue CHS, Katrap Road, Near Hatti Bungalow & Old Petrol Pump, Badlapur East Thane 421503
6.	Insolvency commencement date in respect of corporate debtor	Order Delivered on 25.03.2022 –(Received by IRP on 13.04.2022)
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process- which is 10.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	UDAY SHREERAM SAKRIKAR REG NO. IBBI/IPA-001/IP-P01230/2018-19/11927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	303 RAHUL VIHAR A, LANE NOS 8 DAHANUKAR COLONY KOTHRUD PUNE 411038. Mobile No. 7028023182 Email – ipudaysakrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303 RAHUL VIHAR A, LANE NOS 8 DAHANUKAR COLONY KOTHRUD PUNE 411038. Mobile No. 7028023182 Email – ipudaysakrikar@gmail.com
11.	Last date for submission of claims	28.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Web link : - https://ibbi.gov.in/home/downloads Physical Address: - N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. ATAHRAVA METALS PRIVATE LIMITED on 25.03.2022 (Received on 13.04.2022.)

The creditors of M/S. ATHARVA METALS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 28.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date – 15.04.2022
Place – PUNE

UDAY SHREERAM SAKRIKAR
IBBI/IPA-001/IP-P01230/2018-19/11927

